

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
31-05-2024 AT 10:30 AM**

**CP(IB) No. 35/9/HDB/2021  
AND  
IA (I B C ) No. 1119 & 1120/2024 in CP(IB) No. 35/9/HDB/2021  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Vajra IOT

**...Operational Creditor**

**AND**

Navayuga Infotech Pvt Ltd.

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (I B C ) No. 1119 /2024**

Learned Counsel Mr Srikanth Rathi, for applicant present through Video Conference.

Mr K Vasudeva Rao, Resolution Professional present through Video Conference.

This being an application seeking for exclusion of time consumed on account of interim order granted by Hon'ble NCLAT in an Appeal filed against the order passed in IA No 1384/2022.

It is stated that the interim order is passed on 26.07.2023 and was effected on 23.05.2024 in the result 302 days have been lost from the CIRP period.

Therefore, considering the facts and circumstances the time consumed on account of the said order namely 302 days is hereby excluded from the CIRP period.

Accordingly, **this application is allowed and disposed of.**

**IA (I B C ) No. 1120/2024**

This being an application to take updated summary of claims and re-constituted Committee of Creditors. The same is taken on record.

Accordingly, **this application is allowed and disposed of.**

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**